

(33)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD.

\* \* \*

D.A. 316/91

Dt. of Decision : 13.4.1994

Indugabelli Babjee

.. Petitioner

vs

1. Union of India Rep. by  
its Secretary,  
Ministry of Defence,  
New Delhi.
2. Chief of Naval Staff,  
Naval Headquarters,  
New Delhi.
3. Admiral Superintendent,  
Naval Dockyard,  
Visakhapatnam.
4. Deputy General Manager (Personnel),  
Naval Dockyard,  
Visakhapatnam.
5. P.S. Prakasa Rao,  
Foreman Painter  
Naval Dockyard,  
Visakhapatnam.

.. Respondents.

Counsel for the Petitioner : M.M. Lakshmana Sharma

Counsel for the Respondents : Mr. N.R. Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN  
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

..2

14-10-1978 : 3 :

Copy to:-

1. Secretary, Ministry of Defence, Union of India, New Delhi.
2. Chief of Naval Staff, Naval Headquarters, New Delhi.
3. Admiral Superintendent, Naval Dockyard, Visakhapatnam.
4. Deputy General Manager(Personnel), Naval Dockyard, Visakhapatnam.
5. One copy to Sri. M.Lakshmana Sharma, advocate, A-205, Matrusri Apartments, Hyderabad, Hyd-29.
6. One copy to Sri.NR Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

30 & 31 Oct 1978  
T. A. 1978

26 Rsm/-

Mr. Devaraj - Day 11 is 1st set of the work to be done.

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OA 316/91

34

JUDGEMENT

I AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,  
VICE-CHAIRMAN

Heard Shri M. Lakshmana Sharma, learned  
counsel for the applicant and also Shri N.R.  
Devaraj, learned Sr. Standing counsel for the  
Respondents.

2. This OA is filed challenging the order  
dated 31-1-91 bearing No. PE/7/91 PIR/0212/TSS  
in regard to the promotion of Respondent 5 only  
to the post of Senior Foreman.

3. After hearing arguments of both the counsels,  
it is now stated for the applicant that ~~xxas~~ he  
was already promoted as Senior Foreman/Shipwright  
Section, he is not pressing the OA. Accordingly,  
the OA is dismissed. No costs.

Me

(R. RANGARAJAN)  
Member (Admn.)

(V. NEELADRI RAO)  
Vice-Chairman.

Dated the 13th April, 1994

Open court dictation

2-289  
NS

*By Registar (J)*

Contd -- 31

O.A. 316/91

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 13/4/1994

ORDER/JUDGMENT

M.A./R.A./C.R./No.

in  
O.A.No. 316/91

T.A.No. (w.p.)

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm

